

[Shri Satya Narayan Sinha]

Members during the various Sessions shown against each:—

(1) Consolidated Statement Fifth Session, 1953 of the House of the People.

[See Appendix VI, annexure No. 44]

(2) Supplementary Statement No. IV Fourth Session, 1953 of the House of the People.

[See Appendix VI, annexure No. 45]

(3) Supplementary Statement No. IX Third Session, 1953 of the House of the People.

[See Appendix VI, annexure No. 46]

(4) Supplementary Statement No. X Second Session, 1952 of the House of the People.

[See Appendix VI, annexure No. 47]

(5) Supplementary Statement No. X. First Session, 1952 of the House of the People.

[See Appendix VI, annexure No. 48]

(6) Consolidated Statement (Suggestions) Fourth Session, 1953 of the House of the People.

[See Appendix VI, annexure No. 49]

MEMORANDUM AND ARTICLES OF ASSOCIATION OF HINDUSTAN STEEL LIMITED, ETC.

The Minister of Production (Shri K. C. Reddy: I beg to lay on the Table a copy of each of the following papers:—

(i) Memorandum and Articles of Association of Hindustan Steel Limited. [Placed in Library See No. S—226/53.]

(ii) The Technical Consultants Agreement concluded between the Government of India and the German Combine. [Placed in Library. See No. S—227/53.]

(iii) The Promoters Agreement signed at Bonn as supplemented by Exchange of Letters on the 21st December, 1953. [Placed in Library. See No. S—228/53.]

MOTION RE. INTERNATIONAL SITUATION—Concl'd.

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved

by Shri Jawaharlal Nehru on the 23rd December, 1953, namely:—

“That the present international situation and the policy of the Government of India in relation thereto be taken into consideration.”

Shri Syed Ahmed (Hoshangabad): Sir, I beg to withdraw my amendment.

The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru): Sir, some amendments were withdrawn yesterday.

Mr. Speaker: I shall make a note of them when I put them to the House.

Shri S. V. Ramaswamy (Salem): I beg to withdraw my amendment, Sir.

Mr. Speaker: When I put them to vote. I shall take them then instead of taking them now.

Shri M. L. Dwivedi (Hamirpur Distt.): On a point of order, Sir, it is not with a view to placing any obstruction in the way of proceeding with the Motion that I rise now, but I have got a little misunderstanding regarding the procedure of this House. My point is whether a motion which has been brought forward in this House in a session which has been prorogued, can be...

Mr. Speaker: The hon. Member is talking with reference to some other motion. We are at present concerned with the motion relating to the discussion on foreign affairs.

Shri M. L. Dwivedi: I am sorry.

Shri V. G. Deshpande (Guna) rose—

Mr. Speaker: Some hon. Members saw me before I came to the Chamber with a request that they may be given permission to speak. I did not promise any one anything; I have said that they may take their chance. But, I thought that the discussion was open. I have now before me, the relevant part of yesterday's proceedings. This is what happened. The